HIGH COURT OF ORISSA: CUTTACK

Tender Notice No. XXXIII-11/2021-15446, Dated: 15.12.2021

NOTICE OF TENDER FOR SUPPLY OF I-PAD PRO, DIGITAL PEN AND ANCILLARY DEVICES

High Court of Orissa, Cuttack hereby invites bids addressed to the Registrar (Judicial) in two bid system from experienced and authorized vendors for supply, installation, testing and maintenance of eight (8) numbers of i-Pad Pro having specification of 11 inch screen size, 512GB storage, Wifi + Cellular network usage facility alongwith keyboard, multiport adapter, carry bag and seven (7) numbers of digital pen compatible with i-Pad Pro.

Sl. No.	Name of the work	Supply of i-Pad Pro, digital pen and ancillary devices
1	Bidding Start Date	15.12.2021
2	Last Date and time of submission of bids alongwith the stipulated fees	05.01.2022 till 05.00 PM
3	Date and Time for opening of Technical Bid	06.01.2022 at 11.30 AM
4	Venue of opening of technical bid	Computer Section, High Court of Orissa
5	Tender Cost	Rs.2000/- (Rupees Two Thousand), non-refundable, only shape of Demand Draft

Further details can be viewed from the Website and Notice Board of the High Court of Orissa.

The competent Authorities of the Court reserve the rights to accept/reject any or all of the tender bids wholly or in part, without assigning any reason thereof.

EM 15/12/2021

Registrar (Judicial) High Court of Orissa, Cuttack

HIGH COURT OF ORISSA: CUTTACK

Notice No. XXXIII-11/2021- |5446,dtd. 15.12.2021

Inviting tenders for supply of i-Pad Pro, digital pen and ancillary devices

High Court of Orissa, Cuttack hereby invites bids addressed to the Registrar (Judicial) in two bid system viz. technical bid and financial bid from experienced and authorized vendors for supply, installation, testing and maintenance of eight (8) numbers of i-Pad Pro having specification of 11 inch screen size, 512 GB storage, Wifi + Cellular network usage facility along with keyboard, multiport adapter, carry bag and seven (7) numbers of digital pen compatible with i-Pad Pro under the following terms and conditions:-

- The tender document can be downloaded from the website of the High Court of Orissa "<u>http://www.orissahighcourt.nic.in</u>/tender-notice/" within stipulated time. The tender must be submitted through offline mode (by hand or through registered post).
- <u>FEE:</u> Bids have to be submitted along with fee of Rs. 2000/- (non-refundable) in the shape of DD drawn on any Bank as named at Annexure-1 in favour of The Registrar (Judicial), Orissa High Court, Cuttack.
- 3. No price bid shall be submitted by any bidder in the first stage i.e. technical bidding. Only those bidders who are found qualified in the technical bidding round should submit their price bid after being duly notified in this regard by the Court. <u>Any bidder</u> found to have submitted price bid in the first stage i.e. technical bidding stage shall be <u>disqualified from the tender process.</u>
- 4. The onsite warranty should be for standard period i.e. one year and maximum additional / extended warranty shall be given preference. The successful bidder must provide all necessary warranty services for the supplied i-Pad Pro devices and ancillary items along with digital pen during the warranty period.
- 5. The participating bidders must meet the eligibility criteria as per Annexure-2.
- 6. The i-Pad Pro devices along with prescribed accessories should be delivered at the High Court of Orissa <u>within 15 days from the date of purchase order</u>. No request for extension shall be allowed. The participating bidders shall remain prepared to deliver, install and test such devices within time specified above.
- The bidders by submitting the bid shall be deemed to undertake to provide onsite servicing / repairing at the High Court of Orissa as and when required within the warranty period.

- 8. The replacement of any part of i-Pad Pro device whenever required within the warranty period must be carried out with new, standard and genuine parts.
- **9.** In case where the supplied devices become unserviceable and non-repairable during the warranty period, the successful bidder must replace the same with new one of same specification.
- 10. Every participating bidder must submit declarations as per Annexure-3, 4, 5 & 6.
- 11. This tender is not transferable and under no circumstance the successful Bidder shall be allowed to subcontract with any other person/ party.
- 12. The Court can terminate the work/purchase order if the firm fails to carry out any of its obligations/ duties in terms of the contract.
- 13. The Bidder is required to submit Bid Security Declaration (Annexure 7) in lieu of Bid Security with stipulation that if they withdraw or modify their bids during the period of validity etc., they will be suspended for the time specified in the tender documents as stipulated in Finance Department Circular No.8943 dated 18.03.2021.
- 14. Payment will be made after successful supply, installation and testing of the delivered devices and submission of valid PBG.
- 15. The successful bidder shall have to furnish an unconditional and irrevocable performance Bank Guarantee (PBG) in the name of "The Registrar (Judicial), Orissa High Court, Cuttack" drawn on any Bank as named at Annexure-1, as Performance Security for an amount equivalent to 3% of total price as quoted in the bid. This PBG is required to be submitted within 7 days of issue of purchase order valid for the period of warranty plus 1 month as stipulated in the Finance Department Circular No. 8952/F, dtd. 18.03.2021.
- In case of Abnormally Low Bids (ALBs), Additional Performance Security shall be applicable to the successful bidder as per the terms and conditions stipulated in the Finance Department Circular No. 4559/F, dtd. 05.04.2021.
- 17. At the end of the contract the Bank Guarantee will be returned to the bidder.
- 18. The Bank Guarantee shall be discharged / returned by the Court upon being satisfied that there has been due performance of the obligations of the bidder under the contract. However, no interest shall be payable on the Bank Guarantee.
- 19. In the event the successful bidder is unable to provide due services during the warranty period or if the successful bidder violates the terms of this tender or the terms of the Purchase Order, the Court may encash the Bank Guarantee.
- 20. The Court shall also be entitled to additionally make recoveries from the successful bidder to

meet any loss or damage arising out of the lapses or omissions of the successful bidder.

- Financial Bid should be submitted in the format provided in Annexure-8 indicating the cost 21. of all required devices. No financial bid shall be submitted by any bidder in the first stage i.e. technical bidding. Only those bidders who are found qualified in the technical bidding round should submit their price bid after being duly notified in this regard by the Court. Any bidder found to have submitted price bid in the first stage i.e. technical bidding stage shall be disqualified from the tender process.
- All intimations, corrigendum and notifications with regard to this tender shall be published in 22. the Court's Website. Hence, bidders should regularly visit the website to check latest intimations, corrigendum and notifications regarding this tender.
- Technical bids alongwith tender fee and all relevant documents as per this tender should be 23. submitted in sealed envelope only by hand or registered post addressed to the Registrar (Judicial), High Court of Orissa, Cuttack within the stipulated time period. Bids received after the stipulated time and date (as mentioned in clause-23 below) shall not be considered.

24. **Important Dates/ Time-**

- a. Bidding Start date: <u>15.12.2021</u>
- b. Last Date of submission of Bids along with the stipulated fees:- 05.01.2022 till 5 PM
- c. Date, and time for opening of technical bid:-06.01.2022 at 11.30 AM
- d. Venue of opening of technical bid:-**Computer Section, High Court of Orissa**
- 25. Every bidder may depute authorized personnel with valid authorization and ID proof to remain present at the time of opening of technical bids.
- 26. Every bidder must submit its Annual Turn-over in the format at Annexure-9.
- 27. The bids of ineligible bidders shall not be considered.
- 28. The Court may call for any document at any stage from any bidder for ensuring effective, fair and competitive bidding.
- High Court of Orissa reserves the right to amend or withdraw any of the terms and conditions 29. mentioned as above or to reject any or all tenders without giving any notice or assigning any reason thereof.

Registrar (Judicial)

List of Public Sector Banks

- 1. State Bank of India
- 2. Indian Overseas Bank
- 3. UCO Bank
- 4. Bank of Baroda
- 5. Union Bank of India
- 6. Bank of India
- 7. Indian Bank
- 8. United Bank of India
- 9. Canara Bank
- 10. Allahabad Bank
- 11. Andhra Bank
- 12. IDBI Bank
- 13. Punjab National Bank
- 14. Syndicate Bank
- 15. Central Bank of India

List of Private Sector Banks

- 1. HDFC Bank
- 2. Axis Bank
- 3. ICICI Bank

List of Regional Rural Banks

- 1. Utkal Grameen Bank
- 2. Odisha Gramya Bank

List of Co-operative Banks

1. Odisha State Co-operative Bank

ELIGIBILITY CRITERIA

Registered Name of the Firm / Company:				
Addr	ress of the Registered	Office of the Firm / Company:		
Telephone Phone: Fax:		Phone: Fax:	E-Mail:	
Addr	ess of the Service Cer	ntres:		
Tele	Telephone Phone: Fax:		E-Mail:	
1	Contact Details of th High Court	e Person in the Service Centre aut	horized to make communication with Orissa	
2 (a)	Name			
(b)	Designation			
(c)	Phone/Mobile No.			
(d)	Fax No.			
(e)	E-Mail ID			
	se fill up each field m ective supporting do	-	formation alongwith the page nos. of the	
3	OEM authorization			
4 Company / Firm Details				
(a)		PSU / Pub. Ltd./Pvt. Ltd./OEM/		
(b)				
(c)	Year of establishme	nt as in Registration Certificate		
(d)	GST registration			
(e)	Copy of GST Regist	tration (Enclose Copy)	Page no.	
5(a)	Whether Repair Centre is Company Owned / Franchise			
(b)				
(c)	Any type of repair / in this Repair Centre	service work that cannot be attend	ed to	
(d)	A	se repairs be undertaken		
6	Please state Annual Annexure-9, (Enclo	Turnover per year for last three ye ose Copy)	ars in Page no.	
7		bidder as per Annexure-3,4,5,6 &	7, Page nos.	
8	Details of Demand I	Draft towards Tender Cost (Issuing ce, DD No. and date of DD)	Page no.	

Acceptance of Terms & Conditions Contained in the Tender Documents

(To be submitted on the Letter head of the responding organization)

Date:-

То

The Registrar (Judicial), High Court of Orissa, Cuttack

Sir,

I have carefully gone through the Terms & Conditions contained in the Notice No-_____ dtd. _____ regarding inviting tenders for supply of i-Pad Pro devices along with its prescribed accessories.

I declare that all the provisions of this Tender Document are acceptable to us. I further certify that I am an authorized signatory of my company and am, therefore, competent to make this declaration.

Signature and Seal of the Bidder Date:-Place:-

SELF DECLARATION FORM

(To be submitted on the Letterhead of the responding organization)

То

The Registrar (Judicial), Orissa High Court, Cuttack-753002

Sub: Your Tender Notice No. _____, Dated._____

Sir,

This is with reference to your above mentioned tender for supply, installation, testing and maintenance of eight (8) numbers of i-Pad Pro along with keyboard, multiport adapter, carry bag and seven (7) numbers of digital pen compatible with i-Pad Pro. Having examined the terms and conditions in the tender document, we hereby submit our proposal along with the necessary documents for supply, installation, testing and maintenance of such hardware items. I/ We hereby declare that our company is having unblemished past record and has never been under a declaration of ineligibility for corrupt and fraudulent practices issued by Government of India or any State Government / PSU in the country of India.

Further, we agree to abide by all the terms and conditions as mentioned in the tender document. We have also noted that Orissa High Court reserves the right to consider/ reject any or all bids without assigning any reason thereof.

Date:
Authorized Signatory:
Name:
Designation:
Place:
Phone:

Company Seal

Email:

Representative Authorization Letter

(To be submitted on the Letterhead of the responding organization)

Date	:
Ref/Tender	:

То

The Registrar (Judicial), High Court of Orissa, Cuttack

Sir,

Ms. /Mr. ______, (the organization name) is hereby authorized to sign relevant documents on behalf of in dealing with Tender reference No. ______.

She/he is also authorized to attend meetings & submit technical and commercial information as may be required by you on the course of processing above said tender document.

Representative Signature

Signature attested

Declaration-Cum-Undertaking regarding Blacklisting/ Non-Blacklisting

(Non-blacklisted in organization Letter Head)

То

2

• .

The Registrar (Judicial), High Court of Orissa, Cuttack

Sir

In response to the Courts Notice No. dated regarding 'inviting tenders for supply of i-Pad Pro devices along with its prescribed accessories', as an owner/ partner/ Director of (organization name)

I/ We hereby declare that presently our organization/ firm is not under declaration of ineligible for corrupt & fraudulent practices, blacklisted either indefinitely or for a particular period of time, or had work withdrawn, by any State/ Central government/ PSU.

If this declaration is found to be incorrect then without prejudice to any other action that may be taken, my/ our security may be forfeited in full and the tender if any to the extent accepted may be cancelled.

Thanking you,

Name of the Bidder:-

Authorized Signatory:-

Signature:-

Seal:-

Date:-

BID SECURITY DECLARATION FORM

(To be submitted on Bidder's letter head)

Dated

То

The Registrar (Judicial) Orissa High Court, Cuttack

Ref: Your Tender Notice No. _____, dated ______ Sir,

This is with reference to your above-mentioned tender for Supply, Installation, Testing and maintenance of eight (8) numbers of i-Pad Pro along with keyboard, multiport adapter, carry bag and seven (7) numbers of digital pen compatible with i-Pad Pro. I/We hereby declare that: -

I/We understand that, according to your conditions, bids must be supported by a Bid Securing Declaration.

I/We accept that I/We may be disqualified from bidding for any contract with you for a period of two years from the date of notification if I am /We are in a breach of any obligation under the bid conditions, because I/We have withdrawn/modified/amended, impairs or derogates from the tender, my/our Bid during the period of bid validity specified in the form of Bid.

I/We understand this Bid Security Declaration shall cease to be valid if I am/we are not the successful Bidder, upon the earlier of (i) the receipt of your notification of the name of the successful Bidder; or (ii) thirty days after the expiration of the validity of my/our Bid.

Date: Authorized Signatory: Name: Designation: Place: Contact No. : Email:

Company Seal

Format for the Financial Bid

- 1. Price in the Financial Bid should be quoted in the following Format.
- 2. Prices should be quoted in Indian Rupees (INR) and indicated both in figures and words.

Figures in words will prevail.

* 2 * 1

SI. No.	Item Description	Quantity	Unit Price (including period of warranty, excluding tax) in Rs.	Amount of Tax as applicable in Rs.	Unit Price (All inclusive along with period of warranty) in Rs.	Total Price (All inclusive along with period of warranty) in Rs.
A	В	С	D	E	F (=D+E)	G (=FxC)
1	iPad Pro along with Smart Key Board and Multiport Adapter	8				
2	Digital Pen	7				
	Total Grand Total in Rs.					

Sl. No.	Year	Turn over per year in Rs.
1.	2018-19	
2.	2019-20	
3.	2020-21	

ANNUAL TURN-OVER FORMAT

I, Sri <	> on behalf of the company/Firm M/s $<$	>,

having designation < >, do hereby undertake that the information furnished by me

in this format is accurate and true to the best of my Knowledge.

Name:

Designation:

Address:

Email:

Signature

Company seal

, , ,

Compliance Check List

(To be submitted on the Letterhead of the responding organization)

Tender No:

2 7

Please check whether following have been enclosed:-

SI. No	Enclosure description	Enclosed (Y/N)	Annexure/Attachment / Page No./ Envelop No. of the enclosure
1	Bank List (Annexure-1)		
2	Bidder Info/ Eligibility Criteria (Annexure-2)		
3	Acceptance of Terms & Conditions Contained In the Tender Documents (Annexure- 3)		
4	Self Declaration (Annexure-4)		
5	Representative Authorization Letter (Annexure- 5)		
6	Declaration-Cum-Undertaking regarding Blacklisting/ Non-Blacklisting (Annexure-6)		
7	Bid Security Declaration Form (Annexure-7)		
8	Format for the Financial Bid (Annexure-8)		
9	Annual Turn-over Format (Annexure-9)		

Signature and Seal of the Bidder:-

Place:-

Date: